

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 3728**  
ANSWERED ON 21/12/2021

**PLANNING BOARD FOR EVERY PANCHAYAT**

3728. SHRI VINOD L. CHAVDA:

Will the Minister of PANCHAYATI RAJ be pleased to state:-

- (a) whether the Government would contemplate to add the provision in the Act to have Planning Board for every Panchayat by involving some technocrats and local elected representatives and non-elected officials to make perspective plans for villages, as Panchayats are vital organs of our democratic process and development and a significant part of funds are allotted to them?
- (b) whether the Government would organise a study to explore the need for such Boards as mandatory? and
- (c) if not, whether the Government is content with the present State of developmental planning by Panchayats?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) to (c) No Sir. Article 243G of the Constitution provides that the Legislature of a State may, by law, endow the Panchayats to be effective instruments of self-government and may provide for the devolution of powers and responsibilities upon Panchayats at the appropriate level, subject to specified conditions, with respect to the preparation of plans for economic development and social justice and the implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to matters listed in the Eleventh Schedule.

In terms of above constitutional mandate, Gram Panchayats have been preparing Gram Panchayat Development Plan (GPDP) and as per respective GPDP guidelines, which also provides for formation Gram Panchayat Planning Facilitation Team (GPPFT) having representation from well meaning/ philanthropic/ voluntary human resources and sectoral/ line department officials at GP level, for accomplishment of all the task of preparing GPDP and also helping in effective implementation and monitoring. The Ministry regularly monitor's the exercise and issues suitable advisories to States/ UTs from time to time as required. By and large the process for formulation of GPDP is found to be satisfactory.

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